



कर्मचारी भविष्य निधि संगठन
(श्रम एवं रोजगार मंत्रालय भारत सरकार)
Employees' Provident Fund Organisation
(Ministry of Labour & Employment, Govt. of India)
मुख्य कार्यालय/Head Office
भविष्य निधि भवन, 14 भीकाजी कामा भवन, नई दिल्ली 110066
Bhavishya Nidhi Bhawan, 14- Bhikaiji Cama Place, New Delhi – 110066

No. 7(1)2012/RCs Review Meeting/

Date 5th December 2012

All Additional CPFCS
All Regional PF Commissioners
All Assistant PF Commissioners

Subject:- Guidelines for Quasi-judicial proceedings under Section 7A of the Employees' Provident Funds & Miscellaneous Provisions Act 1952 – regarding

Sir/Madam

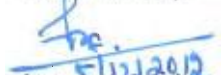
Please refer to para 3 (a) and 3 (b) of the EPF HQ circular dated 30th November 2012 on "Guidelines for Quasi-judicial Proceedings under Section 7A of the EPF & MP Act, 1952 (at sl no 455, Office Circulars 2012-13).

2. In this regard it is to place on record that the requisite information is now available on www.epfindia.gov.in (Establishment Search→ Enter details in search form-→In the output screen go to the last column "Payment" – click on it to get the remittance status from wage month April 2012 onwards → On the pop-up window that opens, click on the entry in column- "**Number of Employees**"- It shall display the names of all the employees for whom the establishment has remitted contribution during that month.

3. You may advise the establishments that as the Principal Employer, they can check the remittance status by their contractor establishments (if having another code number) along with the names of the employees for whom the contractor establishment has remitted dues during the month. Further, establishments can check the status of their uploaded ECR file on the basis of TRRN (Temporary Return Reference Number) Query provided on the website (home page www.epfindia.gov.in **FOR EMPLOYERS → EPFO TRRN QUERY**). The establishment need not visit the Bank until the receipt of the TRRN data by SBI is displayed. This facility can also be used by the establishments as the Principal Employers to check whether payment has actually been made by the contractor establishment, if a copy of the challan is submitted by the contractor to the principal employer.

4. You may also refer to EPF HQ circular dated 18th October 2012 (at sl. no 386 at Office Circulars 2012-13) on "Action to be taken in pursuance of decisions taken in review meetings held during August 2012", wherein it has been advised that performance monitoring of field offices shall now be done *inter-alia* on the basis of growth in contribution receipts. It is requested that the Compliance functionaries may be advised to make extensive use of this facility to ensure statutory compliance.

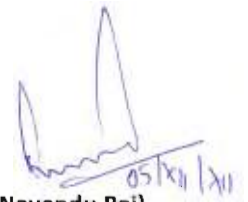
Yours faithfully


(P.K. UDAGTA)

ADDITIONAL CENTRAL PF COMMISSIONER (C)

Copy for information and further necessary action to:-

1. FA & CAO
2. CVO
3. Director (NATRSS)
4. DD (OL) for providing Hindi version


05/12/12

(Navendu Rai)
Regional PF Commissioner-II